314 Written Answers to	[RAJYA SABHA]	Unstarred Questions
Grade Sanctioned position	In-position Representation	of SC Representation of ST

	1	1	1	1
А	53	51	02	02
В	125	105	20	05
С	123	74	31	06
Total	301	230	53	13

Change in PSC model for oil and gas exploration

1991. SHRI PRABHAT JHA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that at present Production Sharing Contract (PSC) model is being adopted in the matter of oil and gas exploration:

(b) if so, the details thereof;

(c) whether Comptroller and Auditor General (CAG) has considered the present model as defective;

- (d) if so, the details thereof;
- (e) whether Government is considering to change the present model; and
- (f) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) Yes, Sir. Production Sharing Contract (PSC) under the New Exploration and Licensing Policy (NELP) for exploration and production of oil and gas is based on Production Sharing where government take depends on sharing of profit petroleum, based on the Pre Tax Investment Multiple (PTIM) after cost recovery. PTIM is a biddable parameter.

(c) and (d) The Comptroller and Auditor General (CAG) had done a performance audit of Production Sharing Contracts in which they have pointed out some lacunae which include issues related to relinquishment of contract area and delineation of discovery and development areas, role of DGH, procurement related activities, management of PSCs, bid Evaluation Criteria and Profit Sharing Mechanism.

(e) and (f) The matter is under consideration.

Oil and natural gas blocks awarded under NELP

1992. SHRI A.U. SINGH DEO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of numbers of oil and natural gas blocks awarded under the New Exploration Licensing Policy (NELP) since 1999;

(b) the number of companies whose approvals were withdrawn by the Ministry of Defence, the names of companies and reasons for withdrawal of approval;

(c) whether the Ministry is considering freeing up any of these blocks if so, the details thereof and if not, the reasons thereof;

(d) whether the issue has been resolved with the Ministry of Defence; and

(e) the impact that freeing up will have on national oil and domestic gas production?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) So far, there have been nine rounds of NELP bidding, under which a total of 360 exploration blocks were offered in onland and offshore areas, out of which 254 exploration blocks were awarded to National Oil Companies, Private and Foreign Companies. Round-wise details are as under:

Round	No. of Blocks offered	No. of Blocks awarded
NELP -I	48	24
NELP-II	25	23
NELP-III	27	23
NELP-IV	24	20
NELP-V	20	20
NELP-VI	55	52
NELP-VII	57	41
NELP-VIII	70	32
NELP-IX	34	19
Total	360	254

(b) The Ministry of Defence (MoD) has declared 9 blocks as "No Go" blocks for E&P activities due to security reasons. The company-wise details of these blocks are as under:

Name of Operator of Block	Nos. of Blocks not cleared by MoD
BGEPIL	1
ONGC	2
RIL	5
Santos	1
Grand Total	9

(c) to (e) All 9 blocks have been relinquished by the operators.